

Central Administrative Tribunal
Principal Bench

9

New Delhi, dated this the 10th September, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Q.A. No. 313 of 2001

1. Dr. V. Rajasekhar,
S/o Shri V.J. Rama Rao,
Junior Specialist,
Attar Sain Jain Eye Hospital,
Lawrence Road, Delhi.
R/o D-III/3078, Vasant Kunj,
New Delhi.
2. Dr. Vijay Singh Costa,
S/o Shri Mahadev Prasad.
3. Dr. Narendra Verma,
S/o Dr. Y.C. Verma.
4. Dr. Ashish Gopal,
S/o Shri Sham Gopal.
5. Dr. Naresh Chandra,
S/o Shri M.C. Manojia.
6. Dr. Sunita Upadhyaya,
W/o Dr. Sanjeev Upadhyaya.
7. Dr. Anil K. Bansal,
S/o Shri H.C. Bansal.
8. Dr. Aditya Nath Aggarwal,
S/o Shri Vishwa Nath
9. Dr. Sunita Sarangi,
W/o Dr. P.S. Sarangi
10. Dr. Maju Chugh,
W/o Dr. Pradeep Chugh,
11. Dr. Brundaban Nahak,
S/o Shri Narasingh Nahak
12. Dr. Yogesh Kumar Kushwaha,
S/o Shri H.L. Verma.
13. Dr. Rajesh Bilala,
S/o Shri T.C. Bilala
14. Dr. Rita Saggar (Chopra),
W/o Dr. Rohit Chopra
15. Dr. Poonam,
W/o Dr. Kishan Kumar
16. Dr. shalini Kakar,
W/o Dr. atul Kakar

17. Dr. Nailini Mittal,
W/o Dr. Ramesh Garg

18. Dr. Anupama mittal,
W/o Dr. Ravi Mittal. . . Applicants

(By Advocate: Shri K.N.R. Pillai)

Versus

Govt. of NCT of Delhi through
the Secretary (Medical),
Health & Family Welfare Department,
New Sachivalaya,
I.G. Indoor Stadium,
New Delhi-110002.

. . . Respondent

(By Advocate: Shri H.P. Chakravarti
proxy counsel for Shri Rajendra Pandita)

2. O.A. No. 1241 of 2001

1. Dr. Poonam Laul,
W/o Dr. Anil Laul,
R/o 26-B, CD Block,
Hari Nagar-110064.

2. Dr. Vanita Verma,
W/o Dr. Praveen Saxena

3. Dr. dhgrupad I. dutta,
S/o late Dr. I. Dutta

4. Dr. Indra Pal singh,
S/o late Dr. D.P.Singh. . . Applicants

(By Advocate: Shri S.K. Sinha)

Versus

1. Govt. of NCT of Delhi
through the Secretary (Medical),
Health & Family Welfare Department,
5, Sham Nath Marg,
Delhi-110054.

2. The Director of Health & Family Welfare,
Govt. of NCT of Delhi,
'D' Block, Saraswati Bhawan,
Connaught Place, New Delhi. . . Respondents

(By Advocate: Mrs. Sumedha Sharma)

ORDER (Oral)

S.R. ADIGE, VC (A)

Shri Pillai states that the reliefs claimed
by applicants have been granted to them. In this

(11)

connection our attention has also been invited to the Tribunal's order dated 10.8.2001 in O.A. No. 2699/2000 (copy taken on record) wherein Respondents' order dated 25.7.2001 granting the reliefs claimed by those applicants had been noticed. It is not denied that applicants in the present O.As are identically placed as applicants in O.A. No. 2699/2000.

2. Under the circumstances both O.As are disposed of in terms of Respondents' order dated 25.7.2001 a copy of which is taken on record. No costs.



(Dr. A. Vedavalli)
Member (J)


(S.R. Adige)
Vice Chairman (A)

Karthik